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Eastern Railway, 17, Netaji

Kolkata - 700 001

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, 101 OFFICE,

CALCUTTA BENCH.

Copy, 17, Netaji Subhas

Original Application No. 350/904/201700 001.

Rafikul Gazi, son of Late Babur Ali,  
aged about 33 years, residing at  
Vill. & P.O. Bhabla, P.P.S. 4 Basirhat,  
North 24 Parganas, PIN No 743422.

## APPLICANT.

-Vs-

1. Union of India through the General  
Manager, Eastern Railway, 17, Netaji

Subhas Road, Kolkata - 700 001.

2. Chief Personnel Officer,

Eastern Railway, 17, Netaji Subhas  
Road, Kolkata - 700 001.

3. Divisional Manager,

Eastern Railway, Sealdah Division,  
Sealdah, Kolkata - 700 014.

4. Sr. Divisional Personnel Officer,

Eastern Railway, Sealdah Division,  
Sealdah, Kolkata - 700 014.

## RESPONDENTS.

Wll

No. O.A. 350/00904/2017

Date of order: 1.9.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : None

For the Respondents : Mr. A.K. Guha, Counsel

ORDER (Oral)A.K. Patnaik, Judicial Member:

It was mentioned in the Bar that the Ld. Arguing Counsel for the applicant is out of station. Mr. A.K. Guha, Ld. Counsel for the official respondents is present and heard.

2. With the aid and assistance of Mr. Guha and on perusal of the records it is seen that this O.A. has been filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

- "(a) To set aside and quash the impugned letter No E/SC/R-7685 dt. 30-05-2016 issued by Sr. Divl. Personnel Officer, R. Railway, Sealdah as regard the applicant is concerned.
- b) To issue a direction upon the respondent authorities to consider the case of the applicant based on the certificate subsequently submitted which is genuine and correct and received by the administration long before issue of his letter No. E/SC/R-7685 dt. 30-05-2016.
- c) Any other order or orders as the Hon'ble Tribunal may deem fit and proper.
- d) Cost of the case."

3. The applicant has preferred a representation under Annexure A-10 to respondent No. 4. As the applicant has stated in the O.A. that he has made a representation under Annexure "A-10" to respondent No. 4 and he has not received any response from respondent No. 4, I do not want to wait for the reply. Therefore, I think it appropriate by directing respondent No. 4 that, if any, representation under Annexure "A-10" has been preferred and the same is still pending consideration, then the same may be considered and disposed of within a period of four weeks from the date of receipt of a

O.A. has already

handed over

to the applicant

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copy of this order.

the O.A. is disposed

4. Though I have not entered into the merits of the case still then I hope and trust that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 4 from the date of such consideration to extend those benefits to the applicant. However, if in the meantime the said representation stated to have been preferred on 1.12.2015, has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of.

6. A free copy of this order be handed-over to Mr. A.K. Guha, Ld. Counsel for the respondents, who is present and heard in Court today.

(A.K. Pattnaik)  
Judicial Member

SP